

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
IA-1431/ND/2021
(IB)-576(ND)/2020

IN THE MATTER OF:

Sangeeta Aviation Services Pvt. Ltd. ... Applicant/Petitioner

Vs

Satsai Finlease Pvt. Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 24.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Charu Tyagi, Advocate
For the Respondent : Mr. Rakesh Wadhwa, Advocate

ORDER

IA-1431/ND/2021:

An application filed for correction in the order dated 03.03.2021. Learned Counsel states that the third line of the order mentions that "Learned Counsel for the Applicant states that the order was reserved on 01.02.2021 after hearing the counsels for both the sides. Thereafter parties have amicably settled the matter."

Learned Counsel states that the matter was not heard and order was not reserved. Hence, these lines inadvertently recorded in the order may be deleted. We allow the application. Let the same lines stand deleted and order shall be read as corrected. Learned Counsel further states that the Operational Creditor should be read as Financial Creditor as this is application filed under Section 7 of the Code. The same stands corrected. Application is **allowed and disposed of.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

